the top of the waiting list when required to attend Parliament, Committee meetings etc. The seats are confirmed to Members of Parliament on occuring of cancellations.

It will rather be embarrassing to cancel confirm seats for accommodating Members of Parliament as it will lead to criticism from the public.

Penalty Imposed on M/s. Mohan Meakins Breweries for the productfan of Carbon Dioxide

528. SHRI BHAGWAN DIN: SHRI SHYAM LAL YADAV: SHRI BHISHMA NARAIN SINGH: SHRI V. C. KESAVA RAO:

Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that a penal ty of Rs. 1 crore was imposed by the Central Board of Excise and Customs on M/s. Mohan Meakins Breweries of Mohan Nagar in Uttar Pradesh for the production of Carbon Dioxide; and

\$) whether the amount has been realised; if not, what steps Government have taken to realise it?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGARWAL): (a) A penally of Rs. 1 crore was i?iter-alia imposed by the Collector of Central Excise, Kanpur upon M/s. Mohan Meakins Breweries of Mohan Nagar in Uttar Pradesh, for production of Carbon Dioxide Gas in contravention of the provisions of Central Excise Rules.

(b) The recovery of the amount has been stayed by the Delhi High Court until the disposal of the appeal of the party by the Central Board of Excise and Customs.

Hot Water Springs in Nanded District

529. SHRI GOVINDRAO RAMCHA-NDRA MHAISEKAR,: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether Government have received any proposal for development of tourist facilities at the Hot Water Springs in Kinwat Taluk of Nanded District of Maharashtra in view of the medicinal value of the water of these Springs; and

(b) if so, whether Government propose to develop the area as a health resort?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURUSHOTTAM KAUSHIK): (a) No, Sir.

(b) Does not arise.

Excesses Committed by the Former Assistant Collector of Central Excise, Farrukhabad and Former Collector of Central Excise, Kanpur

530. SHRI M. KADERSHAH: SHRI E. R. KRISHNAN:

Will the Minister of FINANCE be pleased to state:

(a) whether Government have receiv ed any complaints regarding corrup tion black-mail, abuse of power and excesses allegedly committed by the then Assistant Collector of Central Excise, Farrukhabad, and the then col lector of Central Excise, Kanpur during the emergency; and

(b) if so, what follow up action Government have taken on these com plaints?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGARWAL): (a) and (b) Certain complaints were received against the then Assistant Collector of Central Excise, Farrukhabad, and the then Collector of Central Excise, Kanpur. Some of these complaints have already been looked into and found to